

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 20.07.2017

S. T. Appeal No. 57880 of 2013

(Arising out of order-in-original No. 07/2013-ST-COMMR dated 01.03.2013
passed by the Commissioner, Central Excise, Jaipur)

M/s G. N. Buildev Pvt. Limited

Appellant

Vs.

CCE, Jaipur

Respondent

Appearance:

None. for the appellant

Sh. Sanjay Jain, AR for the Revenue

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No. 55472/2017

Per: **Justice (Dr.) Satish Chandra:**

A letter dated 14.02.2017 was received from Sh. Bipin Garg, Id. Advocate where he has withdrawn his vakalatnama. On 16.02.2017, the Registry was directed to issue notice to the appellant for making alternative arrangement. After issuing the notice, matter was listed on 23.02.2017. But, none appeared on behalf of the appellant nor any application for adjournment was made. However, in the interest of justice, fresh notice was issued to the appellant for hearing on 30.05.2017. Again neither anybody appeared nor any adjournment request is available on record. Further, in the interest of justice, after issuing the notice case was listed for hearing on 20.07.2017 (i.e. today)

2. Today, even in the revised list none appeared on behalf of the appellant nor any adjournment request is available on record. It proves that appellant is not interested to pursue this appeal.

3. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

4. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

Justice (Dr.) Satish Chandra
President

Pant